

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:27
ANSWERED ON:03.12.2003
RECOGNITION OF MEDICAL COLLEGES
PRIYA RANJAN DASMUNSI;RAM JEEVAN SINGH

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Supreme Court had in its judgement passed on September 23, 2003, directed the Government not to bypass the Medical Council of India in the matter of recognition of Medical Colleges or increasing the number of seats in them;
- (b) if so, the details of the case, the colleges involved and the circumstances leading to such orders by the apex court; and
- (c) the Government's response thereto?

Answer

MINISTER OF HEALTH AND FAMILY WELFARE AND PARLIAMENTARY AFFAIRS (SMT. SUSHMA SWARAJ)

(a)to(c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 27 FOR 3.12.2003

The Central Government in exercise of the powers vested with it under section 10A(4) of the Indian Medical Council Act, 1956 renewed the permission for admission of fresh batch of students for the academic session 2003-04 in the existing medical colleges as per the enclosed list (Annexure) after taking into account all the relevant factors including the written submissions made by the State Governments and the Institutions concerned.

The Hon'ble Supreme Court in an interim order dated 23.9.2003, while observing that the Colleges might have given admissions on the basis of the permission for renewal of the increased intake capacity granted by the Government, has asked Medical Council of India to carry out further inspections in these colleges to find out whether there is compliance of all the requirements by these colleges, as per the Act and the rules, within a period of four weeks. In the meanwhile, the Central Government was directed not to grant further permissions without following the procedure prescribed under section 10 A(1), (2),(3) and (7).

The response of the Government in the matter has been filed before the Hon'ble Supreme Court and the matter is presently sub-judice.

ANNEXURE

S.No. Name of the College State Nature of Permission

1. Kurnool Medical College, Kurnool Andhra Pradesh Renewal of permission against increased intake from 130 to 150 for the academic year 2003-04
2. Rangaraya Medical College, Kakinada Andhra Pradesh Renewal of permission against increased intake from 100 to 150 for the academic year 2003-04.
3. S.V. Medical College, Tirupati Andhra Pradesh Renewal of permission against increased intake from 100 to 150 for the academic year 2003-04
4. Kakatiya Medical College, Warangal Andhra Pradesh Renewal of permission against increased intake from 100 to 150 for the academic year 2003-04
5. Government Medical College, Anantapur Andhra Pradesh Renewal of permission for the admission of fresh batch of 100 MBBS students for the academic year 2003-04

6. Government Medical College, Jammu J&K Renewal of permission against increased intake from 100 to 120 for the academic year 2003-04

7. Government Medical College, Aurangabad Maharashtra Renewal of permission against increased intake from 100 to 150 for the academic year 2003-04

8. Indira Gandhi Medical College, Nagpur Maharashtra Renewal of permission against increased intake from 60 to 100 for the academic year 2003-04

9. Rajendra Prasad Medical College, Tanda Himachal Pradesh Renewal of permission for the admission of fresh batch of 50 MBBS students for the academic year 2003-04

10. Sikkim Manipal University Medical College, Gangtok Sikkim Renewal of permission for the admission of fresh batch of 100 MBBS students for the academic year 2003-04

11. R.D. Gard Medical College, Ujjain Madhya Pradesh Renewal of permission for the admission of fresh batch of 100 MBBS students for the academic year 2003-04.